

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-308  
IB-2236/ND/2019

IN THE MATTER OF:

Sudhir Kumar  
Vs  
M/s. AIMS RG Angel Promoters Pvt. Ltd.

...Applicant

...Respondent

SECTION

Under Section -7 of IBC, 2016

Order delivered on 09.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sudhir Kumar, Adv. Rahul Adlakha and Adv. Ritesh Khare  
For the Respondent : Adv. Achint Singh Gyani

ORDER

Ld. Counsel for the petitioner has put in appearance and submitted that he is aware of the Ordinance passed on 28.12.2019 regarding the amendment made in the financial creditor in respect of the allottee and seeks adjournment to make necessary corrections in the petition. List the case for 16.01.2020, as prayed for.

sd/-

(K.K. VOHRA)  
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

LV